

ITEM NO.61

COURT NO.6

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 13929/2023

(Arising out of impugned final judgment and order dated 19-10-2023 in CRLP No. 23629/2023 passed by the High Court Of Judicature At Madras)

V. SENTHIL BALAJI

Petitioner(s)

VERSUS

THE DEPUTY DIRECTOR DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 222100/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 222102/2023 - EXEMPTION FROM FILING O.T. and IA No. 224020/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-10-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. N R Elango, Sr. Adv.
M/S. Ram Sankar & Co, AOR
Mr. Ma Gouthaman, Adv.
Mr. N Bharani Kumar, Adv.
Dr. Ram Sankar, Adv.
Ms. Misa Rothagi, Adv.
Mr. Muthu Thangathurai, Adv.
Mr. Agilesh Kumar S, Adv.
Mr. Aswin Prasanna As, Adv.
Mr. Arjun A, Adv.
Mr. M Naveen, Adv.
Mr. Avinesh Babu, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General(N/P)
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Chandra Prakash, Adv.
Mr. Arkaj Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Both the parties asked for time.

List on 20.11.2023.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR